

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA No. 916/2001

New Delhi, this the 17th day of the April, 2001

HON'BLE MR. JUSTICE ASHOK AGARWAL, CHAIRMAN  
HON'BLE MR. S.A.T.RIZVI, MEMBER (A)

Jagat Singh  
Physical Education Teacher (PET)  
Kendriya Vidyalaya, No.1, Delhi Cantt,  
New Delhi- 110038.

Applicant

(By Advocate: Shri Anil Srivastav)

V E R S U S

1. The Asstt. Commissioner, Delhi Region  
Kendriya Vidyalaya Sangathan,  
JNU Campus, New Delhi Mehrauli Road,  
New Delhi-110067.

2. The Commissioner  
Kendriya Vidyalaya Sangathan,  
18, Institutional Area, Shaheed Jeet Singh Marg,  
New Delhi.

... Respondents

ORDER (ORAL)

Justice Ashok Agarwal:

In disciplinary proceedings conducted against the applicant, a penalty of removal from service has been imposed upon him vide order of 24.1.2001 at Annexure 1. Applicant had thereafter instituted an OA being OA No. 363 of 2001 which was rejected by an order passed on 15.2.2001 on the ground that the applicant had not exhausted his remedy of preferring an appeal and revision and had straightaway instituted the said OA. Applicant has thereafter on 16.2.2001 preferred his appeal, copy whereof is to be found at annexure A-2. Though a period of two months has gone by, no decision on the appeal has so far been taken and the applicant continues to be without a job.

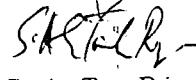


2. Having regard to the aforesaid facts, we find that interests of justice will be duly met by disposing of the present OA at this stage itself even without issuance of notices by directing the appellate authority, the Deputy Commissioner to dispose of the appeal expeditiously and in any event within a period of three months from the date of service of a copy of this order and communicate the decision theron to the applicant. We order accordingly.

3. Present OA is disposed of in ~~the~~ aforesated terms.

  
(ASHOK AGARWAL)

CHAIRMAN

  
(S.A.T. Rizvi)  
MEMBER (A)

/sns/